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SLP(C)No. 6192 OF 2001

ITEM No.6

Court No. 7

SECTION XIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.6192/2001

(From the judgement and order dated 19/07/2000 in CR 117/98
of The HIGH COURT OF ORISSA AT CUTTACK)

GOVERNMENT OF ORISSA

Petitioner (s)

VERSUS

M/S. ASHOK TRANSPORT AGENCY & ORS.

Respondent (s)

(With Appln(s). for directions and with prayer for interim relief
and Office Report) (For Final Disposal)

Date : 07/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)

Mr.Altaf Ahmed, ASG
Mrs. Kirti Renu Mishra,Adv.

For Respondent (s)

Mr.B.A. Mohanty,Sr.Adv.,
Mr.Ashok Mathur,Adv.,
Ms.Mamta Tripathi,Adv.,
Mr.Harshvardhan Jha,Adv.

Mr.Anukul Chandra Pradhan,Adv.,
Mr.Shiv Sagar Tiwari,Adv.

UPON hearing counsel the Court made the following

O R D E R

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The learned Addl. Solicitor General appearing for
the petitioner started arguments at 11.30 and concluded at
12.10 p.m. Thereafter, Mr.B.A.Mohanty, the learned senior
counsel appearing for the respondent started arguments and
concluded at 12.50 p.m. Mr.A.C. Pradhan, the learned
counsel argued for 5 minutes.

Arguments concluded.

Judgment reserved.

Liberty to file written submission by 12.2.2002.

(Vijay Kumar Sharma)
Court Master

(K.K. Chadha)
Court Master